

(6)

Central Administrative Tribunal
Principal Bench

O.A. No. 2884/2002

New Delhi this the 12th day of December, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

1. Mr. J.K. Sethi
JE II SEE, Northern Railway,
Head Quarters Baroda House,
New Delhi.
2. Smt. Kiran Bala
Northern Railway Head Quarter
Baroda House, New Delhi.
3. Mr. Keshav Nath,
Divl. Rly, Manager's office
Allahabad.
4. Mr. Tajender Singh,
Wee/DBSI
5. Mr. Gurmeet Singh
Divisional Rly. Manager Office
Ambala.

-Applicants

(By Advocate: Shri B.S. Mainee)

Versus

Union of India: Through

1. The General Manager, Northern Rly,
Baroda House, New Delhi.
2. Shri Arya Kumar,
JE-II, Sr. DEE/EMU/GZB.
3. Shri Kailash Chand (SC)
JE-II, DY, CEE (C),
New Delhi.
4. Shri Ashok Kumar,
JE-II, Sr. DEE/G/NDLS.
5. Shri R.K. Malik,
JE-II, SEE(HQ),
Baroda House, New Delhi.
6. Shri Sant Giri Goswami,
Sr. DEE(G), New Delhi
Through:
The General Manager(P),
Northern Railway,
Baroda House,
New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Shri Justice V.S. Aggarwal, Chairman

Our attention has been drawn to IREM Vol.I so as to contend that vacancies in the category of Draftsmen have to be filled up 50% by direct recruitment, 25% by induction of Inter-Apprentices from amongst Assistant Draftsmen and 25% by promotion by selection from amongst Assistant Draftsmen.

2. The dispute raised is pertaining to the category of persons appointed in (ii) and (iii). Applicants' contention is that they joined on 14.3.2000 and have not to undergo any period of training while those in category-(ii) who joined on 30.5.2000 has to undergo training. The seniority of those persons falling in category (ii) can only be reckoned when they complete the training period.

3. Our attention has also been drawn to certain instructions of the Railway Board in this regard, regarding which we are not expressing any opinion. The representations that have been made had since been disposed of on 11.3.2002 without passing any speaking order or giving reasons and come to a conclusion to the contrary.

4. At this stage, when rights of the applicants are not likely to be affected, we deem it unnecessary to issue show cause notice to the respondents to dispose of the representation.

V.S. Aggarwal

5. At this stage, therefore, it is directed that applicants, within two weeks from today, will submit a representation to respondent No.1 who would consider the same and pass a speaking order within four months from the date of receipt of a copy of this order. The order so passed should be communicated to them.

6. The OA is disposed of. No costs.

V.K. Majotra
(V.K. Majotra)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

CC.